

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 418/MP/2024

Subject : Petition under Section 17(3) of the Electricity Act, 2003 seeking approval for sharing of corridor of 24.2 km of existing 400 k V S/C Kolar-Somanahally (Bangalore) Transmission Line with Karnataka Power Transmission Corporation Limited.

Date of Hearing : **23.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Karnataka Power Transmission Corporation Limited and 16 Others

Parties Present : Shri Shubham Arya, Advocate, PGCIL
Ms. Reeha Singh, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Shri Anand K. Ganeshan, Advocate, KPTCL
Ms. Ritu Apurva, Advocate, KPTCL
Shri Karthikeyan Murugan, Advocate, KPTCL
Shri V.C. Sekhar, PGCIL
Shri Prashant Kumar, PGCIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present had been filed for the approval of sharing of the corridor of 24.2 km of existing 400 kV S/C Kolar-Somanahally (Bangalore) Transmission Line with Karnataka Power Transmission Corporation Limited. She requested the Commission to pass the order of the present Petition.

2. The learned counsel for the Respondent, KPTCL, submitted that KPTCL supported the submissions made by the Petitioner in the Petition. He further submitted that in the instant case, no further hearing is required and the order may be reserved after giving an opportunity to the parties to file their respective replies and rejoinder.

3. After considering the submissions of the learned counsels for the parties, the Commission as under:

(a) Admit and Issue notice to the Respondents.



(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks, thereafter.

(c) The Petitioner to explain on an affidavit within a week the applicability and recovery of the O&M charges.

(d) KPTCL to furnish on an affidavit within a week a certified copy of the order passed by the Karnataka Electricity Regulatory Commission (KERC), whereby the KERC had allowed the sharing of a part of the corridor of 400 kV Nelamangala-Hoody D/C transmission line owned and operated by KPTCL to facilitate the construction and commissioning of the 400 kV Pavagada-Devanahalli D/C transmission line by the Petitioner.

4. Subject to the above, the order in the Petition was reversed.

By order of the Commission

Sd/-

(T. D. Pant)

Joint Chief (Law)

